

असाधारण

**EXTRAORDINARY** 

भाग Ⅱ--- खण्ड 1

PART II- Section 1

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

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नई दिल्ली, शनिवार, अक्तूबर 27, 2007/कार्तिक 5, 1929

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NEW DELHI, SATURDAY, OCTOBER 27, 2007/KARTIKA 5, 1929

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके। Separate paging is given to this Part in order that it may be filed as a separate compilation.

## MINISTRY OF LAW AND JUSTICE (Legislative Department)

New Delhi, the 27th October, 2007/Kartika 5, 1929 (Saka)

## THE PAYMENT OF BONUS (AMENDMENT) ORDINANCE, 2007

No. 8 of 2007

Promulgated by the President in the Fifty-eighth Year of the Republic of India.

An Ordinance further to amend the Payment of Bonus Act, 1965.

WHEREAS Parliament is not in session and the President is satisfied that circumstances exist which render it necessary for her to take immediate action;

Now, THEREFORE, in exercise of the powers conferred by clause (1) of article 123 of the Constitution, the President is pleased to promulgate the following Ordinance:—

1. (1) This Ordinance may be called the Payment of Bonus (Amendment) Ordinance, 2007.

Short title and commencement.

(2) It shall be deemed to have come into force on the 1st day of April, 2006.

2. In section 2 of the Payment of Bonus Act, 1965 (hereinafter referred to as the principal Act), in clause (13), for the words "three thousand and five hundred rupees", the words "ten thousand rupees" shall be substituted.

Amendment of section 2.

21 of 1965.

Amendment of section 12.

3. In section 12 of the principal Act, for the words "two thousand and five hundred rupees", in both the places where they occur, the words "three thousand and five hundred rupees" shall be substituted.

Amendment of section 32.

4. In section 32 of the principal Act, clause (vi) shall be omitted.

PRATIBHA DEVISINGH PATIL,

President.

K. N. CHATURVEDI, Secy. to the Govt. of India.